

### House building advance for construction of additional floor

**\*32. SHRI SYED AHMAD HASHMI:** Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that the Delhi Development Authority has recently permitted the construction of an additional floor on the single storey houses built on 80 sq. yds. of land in Janakpuri, New Delhi;

(b) if so, whether Government propose to sanction additional House Building Advance to Government employees who own these houses to enable them to construct the additional floor; and

(c) if not, what are the reasons therefor?

**THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT):** (a) Yes, Sir.

(b) No. Sir.

(c) House Building Advance is given only once in the entire service career. If an advance had been taken for the original house, additional advance for its extension will not be admissible. However, if the employee had not taken any advance for the original house he can get an advance for the enlargement of the house.

The objective of House Building Advance is to give a limited assistance for the construction or purchase of a house, within limits. Where assistance had already been given upto the extent of the limit or the cost of the house whichever be lower the question of giving an additional advance for enlargement does not arise.

### Cashew plantations in private sector

**\*33. SHRIMATI LEELA DAMODARA MENON:** Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether it is a fact that the Kerala Government has submitted a scheme to the Central Government for raising cashew plantations in the private sector in the State; and

(b) if so, what is Govt.'s decision in the matter?

**THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL):** (a) and (b) A Centrally Sponsored Scheme for raising cashew plantations in 85,000 hectares of private lands, and 60,000 hectares of Govt. lands in different States has been sanctioned by the Central Government. Under this Scheme, a total Central assistance of Rs. 1.25 crores to Government of Kerala, has been approved, as subsidy for plantation of cashew in 25,000 hectares of private lands and 10,000 hectares of Government lands in Kerala in a phased manner over a period of six years.

### प्रधान मंत्री के लिए स्थाई निवास

**34. श्री प्रकाशवीर शास्त्री :** क्या निर्माण तथा आवास और पुर्ति तथा पुनर्वास मंत्री यह बातने की कृपा करेंगे कि :

(क) क्या प्रधान मंत्री के लिए राजधानी में कोई स्थाई निवास बनाने का विचार क्या जा रहा है ? और

(ख) यदि हां, तो उसका व्यौरा क्या है ?

†[Permanent residence for the Prime Minister

\*34. SHRI PRAKASH VEER SHASTRI: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether there is any proposal under Government's consideration to have a permanent residence for the Prime Minister in the Capital; and

(b) if so, what are the details thereof?]

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बख्त) : (क) प्रधान मंत्री के लिए स्थाई आवास के निर्माण का प्रस्ताव सरकार ने कुछ वर्ष पूर्व मंजूर किया था किन्तु कोई ठोस योजना बनाने से पहले ही इसे स्थगित करने का निर्णय किया गया।

(ख) प्रस्ताव के ब्यौरे अभी तैयार किए जाने हैं।

†[THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) A proposal for the construction of a permanent residence for the Prime Minister was approved by Government a few years back but before any concrete scheme could be worked out it was decided to keep it in abeyance.

(b) Details of the proposal are yet to be worked out.]

**Housing Ministers' Conference in Calcutta**

\*35. SHRI S. W. DHABE: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether any decision was taken at the Housing Ministers' Conference

held at Calcutta in December, 1976, in respect of ownership of quarters occupied by industrial workers;

(b) If so, whether the industrial workers occupying State Housing Board quarters will be allowed to purchase the quarters by paying the price in instalments; and

(c) if the answer to part (b) above be in the affirmative what are the details in this regard?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) While no decision as such was taken at the Conference of Housing Ministers held at Calcutta in December 1976 the Conference, *inter-alia*, recommended that sale of houses built for industrial workers under the Integrated Subsidised Housing Scheme for Industrial Workers and Economically Weaker Sections might be permitted in exceptional cases, with the prior approval of Government of India, and subject to certain conditions.

(b) No decision on the recommendation has so far been taken by the Government of India.

(c) Does not arise.

**Selection grade for teachers in Delhi**

\*36. SHRI NABIN CHANDRA BURAGOHAIN:  
SHRI S. W. DHABE:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether all the eligible teachers in Govt. Schools and Govt. aided schools in Delhi have been granted selection grade against the enhanced quota of posts in that grade; and

(b) if not, by when all such teachers are likely to be given this grade?

†[ ] English translation.